



2026:AHC:50939

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 8243 of 2026

Smt. Ketaki And Another

.....Petitioner(s)

Versus

State Of U.P. And 41 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Ajay Kumar Singh, Ratan Singh
Counsel for Respondent(s)	: Achal Singh, C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. After some arguments, learned counsel for the petitioner confined his prayer only to the effect to direct the Sub Divisional Magistrate, Tehsil Rajapur, District Chitrakoot on the application dated 18.01.2026 under Section 39 Rule 1 C.P.C. filed by the petitioner, copy of the same is appended as Annexure No.3 to the writ petition filed in case No.T202607190400124 expeditiously.
2. Learned Standing Counsel argued that the concerned authority will decide the same expeditiously.
3. Heard learned counsel for the parties and perused the record.
4. In the facts and circumstances of the case, the present petition is disposed of directing the Sub Divisional Magistrate, Tehsil Rajapur, District Chitrakoot to decide the application dated 18.01.2026 under Section 39 Rule 1 C.P.C. filed in case No.T202607190400124 strictly in accordance with law expeditiously and preferably within a period of six weeks from the date of production of certified copy of this order but after providing opportunity of hearing to all the parties concerned unless there is no legal impediment.

(Prakash Padia,J.)

March 12, 2026

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